

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 858 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Arya Kapoor  
S/O Shri Vivek Kapoor  
R/O H.No. 196-A Sector-5 Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-44-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13463-70 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Arya Kapoor, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 859 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Anu Sharma  
D/O Shri Banarsi Lal Sharma  
R/O Rajal Tehsil Nowhsera District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-45-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13471-78 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Anu Sharma, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 860 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Arif Salam Bhat  
S/O Shri Abdul Salam Bhat  
R/O Checki Bonadialgam  
Tehsil & District Anantnag.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-46-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13509-16 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Arif Salam Bhat, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 861 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Avilash Kumar  
S/O Shri Tarsem Lal  
R/O Rakh Arnia Tehsil Arnia District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-47-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13517-24 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Avilash Kumar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 862 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Aryan Singh Kapoor  
S/O Shri Vicky Kapoor  
R/o 94/1 Channi Himmat, Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-48-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13525-32 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aryan Singh Kapoor, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 863 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Akshay Mohit  
S/O Shri Sudesh Kumar  
R/o Village Rasli Gadheran, Majouri, W.No.1, H No .153 Tehsil  
Basantgarh District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-49-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13533-40 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Akshay Mohit, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 864 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Akshit Gupta  
S/O Shri Vikas Gupta  
R/O Ward No. 2 Near Shiv Mandir, Bowli Bazaar Tehsil & District  
Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-50-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13541-48 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Akshit Gupta, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 865 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Balbir Singh  
S/O Shri Nama Singh  
R/O M.B.S College Road, Babliana Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-51-2025 the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13549-56 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Balbir Singh, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 866 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Devansh Singh Thakur  
S/O Shri Jeevan Singh Thakur  
R/O Qtr No. AB15 New Campus, University of Jammu Tehsil & District  
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-52-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13557-64 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Devansh Singh Thakur, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 867 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Dikshansh Kumar  
S/O Shri Pardeep Kumar  
R/O House No. 308 Ward No. 17, Omaramorh  
Tehsil & District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-53-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13565-72 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Dikshansh Kumar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 868 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Devaansh Bhasin  
S/O Shri Davinder Bhasin  
R/O H. No. 576 Lane No. 7 Talab Tillo Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-54-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13573-80 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Devaansh Bhasin, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 869 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Harjot Singh  
S/O Shri Balbir Singh  
R/O Bera Goa (Bera Mehrote) Tehsil Kalakote District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-55-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13581-88 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Harjot Singh, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 870 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Jiwan Singh  
S/O Shri Gurdass  
R/O Ghari Tehsil Rajgarh District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13589-96 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Jiwan Singh, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 871 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Kamaksshee Khajuria  
D/O Shri Pawan Khajuria  
R/O House No. 227/9 Shakti Nagar Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-57-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13597-604 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Kamaksshee Khajuria, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 872 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Kamran Quyoom  
S/O Shri Abdul Quyoom  
R/O Panchayat-A, Daingpura School Sujmatna Tehsil Ramsoo District  
Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-58-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13605-12 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Kamran Quyoom, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 809 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Lubna Tariq  
D/O Shri Tariq Ahmad Rather  
R/O Jawahar Nagar Amira Kadal District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-59-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12899-905 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Lubna Tariq, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 810 of 2025 /RG/LP

Dated: 10 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Leoza Mumtaz  
D/O Shri Mumtaz Alam Mir  
R/O Azadpora, Thethmulla Tehsil Boniyar District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-60-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12934-41 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Leoza Mumtaz, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 873 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Lovisha Choudhary  
D/O Shri Yash Paul Singh  
R/O Ward No. 13 Industrial Complex, Tehsil Bari Brahmana District  
Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-61-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13613-20 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Lovisha Choudhary, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 792 of 2025 /RG/LP

Dated: 11 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Manisha Verma  
D/O Shri Bal Krishan  
R/O Bharda Kalan Tehsil Akhnour District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-62-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12541-48 /RG/LP Dated 11 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Manisha Verma, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 874 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mohammed Irfan Javed  
S/O Shri Javed Ahmed  
R/O H.No. 4 Ward No. 4 Near B.D.O Office Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-63-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13621-28 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mohammed Irfan Javed, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 875 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Manav Seth  
S/O Shri Navdeep Seth  
R/o H.No 112, Sector E Sainik Colony Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-64-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13629-36 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Manav Seth, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 876 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Majid Nazir  
S/O Shri Nazir Hussain  
R/O Salwah Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13637-44 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Majid Nazir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 877 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Navtej Singh  
S/O Shri Anchal Raj  
R/o Chak Bana, Buahamana, Tehsil Bishnah, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-66-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13645-52 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Navtej Singh, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 878 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Navdeep Singh  
S/O Shri Popinder Singh  
R/o Kirpind Tehsil R.S.Pura District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-67-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13653-60 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Navdeep Singh, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 879 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Nazir Ahmad Bhat  
S/O Shri Ghulam Ahmad Bhat  
R/O Iqbal Colony Wanbal Nowgam Bye Pass, Tehsil Chanapora District  
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-68-2025 in in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13661-68 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Nazir Ahmad Bhat, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 880 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Owais Showkat  
S/O Shri Showkat Ahmed Mir  
R/o Chareel Tehsil Banihal District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-69-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13669-76 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Owais Showkat, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 881 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Pariyat Kotwal  
S/O Shri Manohar Lal  
R/o Bhagtha Tehsil Katra District Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-70-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13677-84 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Pariyat Kotwal, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 882 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Paras Kumar  
S/O Rajinder Kumar  
R/O Krishna Nagar, Miran Sahib Tehsil R.S.Pura District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13685-92 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Paras Kumar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 883 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Bhavya  
D/O Shri Parveen Kumar  
R/O Ward No. 7 Garian Talab Near Girls Middle School, Shakti Nagar  
Tehsil & District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-72-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13693-700 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Bhavya, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 884 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Pawan Kumar  
S/O Shri Vishwa Nath  
R/o Seri Tehsil Nowshera District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-73-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 1370 k 08 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Pawan Kumar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 885 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Rajveer Singh Rathore  
S/O Shri Devinder Rathore  
R/o Shivalik Puram, Janipur Colony, Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-74-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13709-16 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rajveer Singh Rathore, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 886 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Ravinder Kumar Chowdhary  
S/O Shri Vijay Kumar Chowdhary  
R/o Village Mana P/O Chakrohi, Tehsil Suchetgarh R.S.Pura, District  
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-75-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13717 -24 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ravinder Kumar Chowdhary, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 887 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Rohit Kumar  
S/O Shri Pritam Singh  
R/O House No 57 Sanhan, Tehsil Chiralla & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13725-32 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rohit Kumar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 888 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Riya Jasrotia  
D/O Shri Surjeet Singh  
R/O VPO-Barwal, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-77-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13933-40 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Riya Jasrotia, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 889 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Syed Rehan Kazmi  
S/O Shri Nasar Hussain Shah  
R/O Village Kallar Kattal Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-78-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13782-89 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Syed Rehan Kazmi, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 890 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Suneha Dogra  
D/O Shri Rattan Lal Dogra  
R/o Pardhal Ward No 1, Kundrorian, Tehsil Katra District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13791-98 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Suneha Dogra, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 891 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Saddaf Khan  
D/O Shri Atta Mohd Khan  
R/o House No 16-A Tehsil Wanpoh, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-80-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13799-806 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Saddaf Khan, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 892 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Sharaz Akhter  
S/O Shri Akhter Hussain  
R/O Village Dharana Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-81-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13807-14 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sharaz Akhter, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 893 of 2025 /RG/LP

Dated: 15 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Sachin Gupta  
S/O Shri B.D Gupta  
R/O H.No. 55 Sector 6 Channi Himmat Colony Tehsil Bahu District  
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13815-22 /RG/LP Dated 15.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sachin Gupta, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 894 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Sunny Gupta  
S/O Shri Vijay Kumar  
R/O Ward No .4 Krishna Colony, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-83-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13823-30 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sunny Gupta, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 895 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Tariq Arshad  
S/O Shri Mohd Arshad  
R/O Rehtal Tehsil and District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-84-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13831-38 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Tariq Arshad, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 896 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Umang  
S/O Shri Anil Kumar Basotra  
R/O Ward No .3, Tehsil Basohli District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-85-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13839-46 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Umang, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 897 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vinay Gandotra  
S/O Shri Vijay Kumar Gandotra  
R/O 120-P Sector -7 Trikuta Nagar, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-86-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13847-54 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vinay Gandotra, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 898 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vivek Thakur  
S/O Shri Nasib Singh  
R/O Korga Tehsil Dansal District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-87-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13855-62 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vivek Thakur, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 899 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vishal Inder Sharma  
S/O Shri Ram Krishan Sharma  
R/O Kawar Tanji ,Dool Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-88-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13863-70 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vishal Inder Sharma, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 789 of 2025 /RG/LP

Dated: 11 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Vanshaj Sharma  
S/O Shri Anoop Kumar Sharma  
R/O Shiv Nagar Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-89-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12479-86 /RG/LP Dated 11 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vanshaj Sharma, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 900 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Walayait Hussain  
S/O Shri Mohd Nazir  
R/O Kandi Khakar Tehsil Koteranka, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13871-78 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Walayait Hussain, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 795 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Afshana Zahoor  
D/o Shri Zahoor Ahmad Bhat  
R/o Konan, Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-91-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 1287-94 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Bandipora
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Afshana Zahoor , Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 796 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Aamir Ahmad Sheikh  
S/o Gh. Rasool Sheikh  
R/o Surasyar Chadoora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12795-802 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aamir Ahmad Sheikh, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 827 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Aasifa Jan  
D/o Shri Ishtiyag Ahmad Sheikh  
R/o Sheikh mohalla Khrew Pampore, Pulwama.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-93-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13199-206 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aasifa Jan, Advocate  
.....for information and necessary action.

(Registrar Administration)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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<b>PROVISIONAL ENROLLMENT</b>
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## NOTIFICATION

No: 797 of 2025 /RG/LPDated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Aabro Ashraf  
D/o Shri Mohammad Ashraf Syed  
R/o Gowhar-pora Chadoora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
 (Registrar Administration)

No: 12803-10 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aabro Ashraf, Advocate  
.....for information and necessary action.

  
 (Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 798 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms Aksa Fayaz Wani  
D/o Shri Fayaz Ahamd Wani  
R/o Wanpora Chemulla Qazigund Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12811-18 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms Aksa Fayaz Wani, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 799 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Arjimund Rashid  
D/o Shri Abdul Rashid Dobi  
R/o Pethbugh Dialgam Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-96-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12819-26 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Arjimund Rashid, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 800 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Arminster Kour  
D/o Shri Jangbhadur Singh  
R/o Gulshanpora Tral Pulwama.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-97-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12827-34 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Arminster Kour, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 801 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Aamir Mushtaq Lone  
S/o Shri Mushtaq Ahmad Lone  
R/o 155,A Nursing Garh Balgarden Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-98-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12835-42 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aamir Mushtaq Lone, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 802 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Azman Waheed Bhat  
S/o Shri Waheed Ahmad Bhat  
R/o Hutmarah, Mattan, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12843-50 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Azman Waheed Bhat, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 803 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Aafaq Ilyas Pathan  
S/o Shri Mohd Ilyas  
R/o Chanipora Payeen ,Bandi,Karnah, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-100-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*ar ni*  
10-03-2025  
(Registrar Administration)  
*[Signature]*

No: 12851-58 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aafaq Ilyas Pathan, Advocate  
.....for information and necessary action.

*ar ni*  
10-03-25  
(Registrar Administration)  
*[Signature]*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 804 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Bazila Fayaz  
D/o Shri Fayaz Ahmad Sheikh  
R/o Jogigund, Achabal Anantnag.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-101-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12859-66 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Bazila Fayaz, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 805 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Fazila Zainab  
D/o Shri Mohammad Yousuf Bhat  
R/o Whadatpora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-102-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12867-74 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Fazila Zainab , Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 806 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Fayaz Nabi  
S/o Shri Gh Nabi Rather  
R/o Dangarpora Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-103-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12875-82 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Fayaz Nabi, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 807 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Farjan Hameed  
D/o Late Shri Ab Hameed Wani  
R/o Gulzarpora Awantipora Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12883-90 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Farjan Hameed, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 808 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Gowhara Mukhtar  
D/o Shri Mukhtar Ahmad Bhat  
R/o Durbal Bemina (Budgam) Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12891-98 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Gowhara Mukhtar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 811 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Hashmat Amin Dar  
S/o Shri Muhammad Dar  
R/o Panchayat Mohalla Kangan Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-106-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12958-65 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Hashmat Amin Dar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 012 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Hazifa Rafiq  
D/o Shri Mohd Rafiq Khan  
R/o Khumani Chowk Bemina Hyderia colony, Sector-10, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-107-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12966-73 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
3. President District Court Bar Association, Budgam
4. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
5. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
6. Ms. Hazifa Rafiq, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 813 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Ishrat Mushtaq  
D/o Shri Mushtaq Ahmad Wani  
R/o Barbugh Imamsahib Shopian.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-108-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12974-81 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Ishrat Mushtaq, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 814 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Irfan Ahmad Dar  
S/o Shri Mohd Yousuf Dar  
R/o Soznipora Khansahib Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-109-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Registrar Administration)*

No: 12982-89 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Irfan Ahmad Dar, Advocate  
.....for information and necessary action.

*(Registrar Administration)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 815 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Iftisaam Bashir  
D/o Shri Peer Bashir Ahmad  
R/o Thura Lar Ganderbal peer Mohalla, Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-110-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12990-97 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Iftisaam Bashir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 816 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Irshad Ahmad Khan  
S/o Shri Khurshid Ahmad Khan  
R/o Baha Ud din Sahib, Nowhatta, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-111-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12998-13005 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Irshad Ahmad Khan, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 817 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Insha Aftab  
D/o Shri Aftab Ahmad Dar  
R/o Gadapora Dar Mohalla Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-112-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*11-03-2025*  
(Registrar Administration)

No: 13006-13 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Insha Aftab, Advocate  
.....for information and necessary action.

*11-03-25*  
(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 818 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Ishrat Nazir  
D/o Shri Nazir Ahmad  
R/o Hathi Khan Near Jail Road Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-113-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13014-21 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Ishrat Nazir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 819 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Jalal Uddin Bhat  
S/o Shri Shri Abdul Khaliq Bhat  
R/o Wadipora Handwara Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-114-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13022-29 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Jalal Uddin Bhat, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 870 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Javaid ahmad Dar  
S/o Shri Fayaz Ahmad Dar  
R/o Amargrah Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-115-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13030-37 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Javaid ahmad Dar, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 021 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Muzzamil Owais Ganai  
S/o Shri Basahrat Feroz  
R/o Wagam Pulwama.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-116-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13038-45 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Muzzamil Owais Ganai, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 823 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Mehna Mushtaq  
D/o Shri Mushtaq Ahmad Khan  
R/o Naik Mohalla Lalpora Kuigam Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-117-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13126-33 /RG/LP Dated 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mehna Mushtaq, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 824 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mehran Manzoor Mirza  
S/o Shri Manzoor Ahmad Mirza  
R/o Aripal Lurgam Tral Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-118-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13134-41 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mehran Manzoor Mirza , Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 790 of 2025 /RG/LP

Dated: 11 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Mahveen Bashir  
D/o Shri Bashir Ahmad  
R/o Mughal mohalla Chattabal, Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-119-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 12525-32 /RG/LP Dated 11 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mahveen Bashir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 825 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Muzamil Waseem Raja  
S/o Shri Abdul Aziz Dar  
R/o Dogripora, Warkhen mohalla, Awantipora, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-120-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13142-49 /RG/LP Dated .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Muzamil Waseem Raja, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 826 of 2025 /RG/LP

Dated: 12 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Muzamil Mohi ud Din  
S/o Shri Gh Mohi ud Din Malik  
R/o Wagoora Managam Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-121-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13150-57 /RG/LP Dated 12 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Muzamil Mohi ud Din, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 828 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mudasir Ahmad Dar  
S/o Shri Bashir Ahmed Dar  
R/o Malik Waterhail, Khansahib Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-122-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13207-14 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mudasir Ahmad Dar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 829 of 2025 /RG/LPDated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mir Jamsheed Bashir  
S/o Shri Bashir Ahmad Mir  
R/o Oriel Kund Devsar Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-123-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Jammu*  
*11-03-2025*  
(Registrar Administration)

No: 13215-22 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Kulgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mir Jamsheed Bashir, Advocate  
.....for information and necessary action.

*Jammu*  
*11-03-2025*  
(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 830 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mudasir Nazir  
S/o Shri Nazir Ahmad Rather  
R/o Dagapora Anchar Eidgah Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-124-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Registrar Administration)*

No: 13223-30 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mudasir Nazir , Advocate  
.....for information and necessary action.

*(Registrar Administration)*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 831 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Mehraj U Din Ganai  
S/o Shri Khazer Mohd Ganai  
R/o Ikhrajpora Raj Bagh, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-125-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13231-38 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mehraj U Din Ganai, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 832 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Hanan ul Habib Lone  
S/o Shri Habib ullah Lone  
R/o Umarabad HMT Shah colony Sector-8, Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-126-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13289-46 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Nanan ul Habib Lone, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 833 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Nasrena Hamid  
D/o Shri Ab Hamid Pandit  
R/o Uthoora, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-127-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13247 54 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nasrena Hamid, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 834 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Naseerul Islam Wani  
S/O Shri Ab Jabbar Wani  
R/o Sonerwani District, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-128-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13255-62 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Bandipora
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Naseerul Islam Wani, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 835 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Nuzhat Nazir  
D/o Shri Nazir Ahmad Malik  
R/o Saripara Budan Rohama Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-129-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13263-70 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, **Baramulla.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nuzhat Nazir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 836 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Peer Naqeeb  
S/o Mohammad Yousuf Peer  
R/o peer moha-lla Khawajabagh Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-130-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13271-78 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Peer Naqeeb, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 037 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Ruheel Maqbool  
S/o Shri Mohd Maqbool Shah  
R/o Donipawa, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-131-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13279-86 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ruheel Maqbool, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 838 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Rafia Habib  
D/o Shri Habibullah Bhat  
R/o Laberpora, Buderk-und, Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-132-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13287-94 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Rafia Habib, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 839 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Rumaisa Mehraj Khan  
D/o Shri Mehraj Ud Din Khan  
R/o Salfia colony Batamaloo, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-133-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13295-302 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Rumaisa Mehraj Khan, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 840 of 15 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Suhail Ahmad Mir  
S/o Shri Ghulam Ahmad Mir  
R/o Yarbelpora ,Sadunara Hastikhan, Bandipora.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-134-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13303-10 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Suhail Ahmad Mir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 841 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sheezan Yousuf  
D/o Shri Mohd Yousuf Shora  
R/o Momin-abad lane No.14 Batamaloo, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-135-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13311-18 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sheezan Yousuf , Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 842 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Shabir Ahmad Lone  
S/o Shri Mohammad Sideeq Lone  
R/o Qasba Haihama, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-136-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13319-26 /RG/LP Dated 13.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Shabir Ahmad Lone, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 843 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Suhail Shaban  
S/o Shri Mohd Shaban  
R/o Ghati Saloor Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-137-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13327-34 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, **Ganderbal**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Suhail Shaban, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 844 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sadaf Bashir Najar  
D/o Shri Bashir Ahmad Najar  
R/o Noor Bagh Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-138-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13335-42 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, **Baramulla**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sadaf Bashir Najar, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 845 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sheikh Sana  
D/o Shri Nazir Ahmad Sheikh  
R/o Chettergul, Kangan, Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-139-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13343-50 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sheikh Sana, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 846 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Salma Jan  
D/o Shri Gh. Nabi Baba  
R/o Danger pora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-140-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13351-58 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Salma Jan, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 847 of 2025 /RG/LPDated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Sumaya Jan  
D/o Shri Ghulam Nabi Wani  
R/o kund pachgam devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-141-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13359-66 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kulgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sumaya Jan, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 848 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Shahid Mehboob Wani  
S/o Shri Mohammad Sultan Wani  
R/o Kulangam Handwara, Kupwara.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-142-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13367-75 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Shahid Mehboob Wani, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 849 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Shazey Sultan  
D/o Shri Mohammad Sultan Laway  
R/o darpora Chawalgam Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-143-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13376-83 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Kulgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shazey Sultan, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT****NOTIFICATION**No: 850 of 2025 /RG/LPDated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Shabanum Zehra  
D/O Shri Bashir Ahmad Bhat  
R/o Wahadatpura Tehsil & District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-144-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13384-91 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shabanum Zehra, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 851 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Tahseen Nabi  
S/o Shri Ghulam Nabi Bhat  
R/o Safapora Lar Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-145-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13392-99 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Tahseen Nabi, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 852 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Tawheeda Akhter  
D/o Shri Gh Nabi Najar  
R/o Changoo Doru Shahabad, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-146-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13400-07 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Tawheeda Akhter, Advocate  
.....for information and necessary action

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 053 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Uzma Manzoor  
D/o Shri Manzoor Ahmad Sheikh  
R/o Sheikh Mohalla Khrew Pampore Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-147-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13423-30 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Uzma Manzoor, Advocate  
.....for information and necessary action.

(Registrar Administration)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 791 of 2025 /RG/LP

Dated: 11 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Umar Bashir  
S/o Shri Bashir Ahmad Hajam  
R/o Ningli Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-148-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 12533-40 /RG/LP Dated 11 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Umar Bashir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 854 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Uzmat Bashir  
D/o Shri Bashir Ahmad Dar  
R/o Turka Tachloo Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-149-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13431-38 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Uzmat Bashir, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 855 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Wilayat Maqbool  
S/o Shri Mohammad Maqbool Lone  
R/o Andergam Pattan Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-150-2025 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 13439-46 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Wilayat Maqbool, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 856 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Ms. Zeenat Qayoom  
D/o Shri Abdul Qayoom Dar  
R/o Zaloosa Charar-i-sharief Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-151-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13447-54 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Court Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Zeenat Qayoom, Advocate  
.....for information and necessary action.

(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 857 of 2025 /RG/LP

Dated: 13 .03.2025

It is hereby notified that vide High Court Order Dated 04.03.2025

Mr. Zubair Ahmad Khan  
S/o Shri Gh Ahmad Khan  
R/o Jaggerpora Handwara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-152-2025 in the roll of Advocates maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

(Registrar Administration)

No: 13455-62 /RG/LP Dated 13 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Zubair Ahmad Khan, Advocate  
.....for information and necessary action.

(Registrar Administration)